

19.04 hrs.

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th October, 1990, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Seventy-sixth Amendment) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 4th October, 1990.”

MR. SPEAKER: We will now take up Matters under Rule 377.

MATTERS UNDER RULE 377  
19.05 hrs. [MR. DEPUTY SPEAKER  
*in the Chair*]

(i) **Need to instruct State Governments to ensure minimum civic amenities in villages**

[*English*]

SHRI MANDHATA SINGH (Lucknow): Sir, the proposed sanction of more than 200 crores of rupees as loan granted by the World Bank for improving the civic facilities in big cities in the country makes it necessary to draw the attention of the Government towards the pitiable plight of a large number of villages. Such villages were included in the extended areas of the Municipal Cor-

poration of all cities almost two decades ago which have been denied even the minimum facilities both by the urban and rural development agencies. In Lucknow, Uttar Pradesh, alone more than one hundred villages were included in the Municipal Corporation area in 1967 and since then even the minimum civic amenities like drinking water, primary schools, hospitals and repair of roads has not been taken up because of lack of resources of the rural development agencies. Hence the burden on the urban agencies. This is a piquant situation and lakhs of people are suffering because of lack of any clear-cut guidelines. I, therefore, urge upon the Union Government to issue immediate instructions to the concerned authorities in the various States to undo the wrong being perpetuated on the innocent citizens.

(ii) **Need to supply more raw material to small scale units like Zenith Carbon, Maniyer Metals, etc.**

SHRIMATI VASUNDHARA RAJE (Jhalawar): Sir, it is a matter of great concern that some Calcined Petroleum Coke (CPC) Units set up in the small scale sector in Assam, Bihar and Uttar Pradesh are facing serious crisis. In the public sector there are large scale units at Bongaigaon and Barauni owned by Indian Oil Corporation and in the private sector there is only one such unit which is called Petroleum and Chemicals Ltd. These large scale units do not have any problem since they are getting adequate quantum of raw materials. Haldia has got enhanced allocation from 50,000 to 75,000 tonnes of raw material per month. But it is regrettable that equal attention is not being paid by Ministry of Petroleum and Chemicals to promote small scale units though the Central Government has announced that priority would be given to boost to small scale units. Prominent among the affected small scale units are Zenith Carbon, Maniyer Metals, New Carbon, Bihar Carbons and Petri-carbon